

24. 18.11.2019

Learned Additional Government Advocate for the Department produces the reply of opposite party nos.1 and 2 in Court today, which is taken on record.

In view of such reply filed by opposite party nos.1 and 2, learned counsel for the petitioner requests for time.

Accordingly, the matter to come up on 02.12.2019.

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**( K.S. Jhaveri )**  
**Chief Justice**

.....  
**(K.R.Mohapatra)**  
**Judge**